

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. C.P. (IB)/471(MB)2024

IN THE MATTER OF

Mr. Ashok Raghunath Angane

... Petitioner

Vs

Sana Homes Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

The Ld. Counsel for the Petitioner has drawn our attention to the memorandum of understanding dated 25.01.2017, which is signed by the Respondent/CD and by the Petitioner No.1. The Ld. Counsel is unable to respond as to how the Petitioner No. 2 is stated to be Financial Creditor. The Ld. Counsel prays for time to respond. In view of the request made, adjourned to **15.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //